

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/**Jammu**  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-3687-JK (LD ) of 2026**

**DATED:- 12 - 03 - 2026**

Sanction is hereby accorded to the appointment of Er. Sarwar Mehmood, Executive Engineer, Public Works (R&B) Divison Nowshera, as Officer In-charge (OIC) Litigation in case bearing O.A No. 747/2025 with C.P No. 441/2025 titled Bansi Lal Versus Union Territory of J&K and others including Contempt Petition if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-**

**(Achal Sethi)**

Commissioner/Secretary to Government

No:-LAW-OIC/3/2026

Dated:- 12 - 03 - 2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Commissioner/ Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer

*Jm*